

12:37 hrs.

SEA CUSTOMS (AMENDMENT)
BILL*

Shri Morarji Desai: I beg to move for leave to introduce a Bill further to amend the Sea Customs Act, 1878.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Sea Customs Act, 1878."

The motion was adopted.

Shri Morarji Desai: I introduce† the Bill.

INDIAN MEDICAL COUNCIL
(AMENDMENT) BILL*

The Deputy Minister of Finance (Shri B. R. Bhagat): On behalf of Shri Karmarkar, I beg to move for leave to introduce a Bill to amend the Indian Medical Council Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Indian Medical Council Act, 1956."

The motion was adopted.

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Shri B. R. Bhagat: I introduce the Bill.

12:38 hrs.

WORKING JOURNALISTS (FIXA-
TION OF RATES OF WAGES)
BILL—Contd.

Mr. Speaker: The House will now resume discussion on the motion for consideration of the Working Journalists (Fixation of Rates of Wages) Bill, 1958. Out of 4 hours agreed to by the House for general discussion, 1 hour and 39 minutes now remain. After

general discussion is over, clause-by-clause consideration and thereafter third reading of the Bill will be taken up for which two hours are available. Shri C. R. Basappa may kindly continue his speech.

Shri Goray (Poona): May I request that the time may be extended by 1 hour?

Mr. Speaker: All right; we will have one hour more for general discussion. I hope there will not be similar requests for clause-by-clause consideration also. How long does the hon. Minister intend to take?

The Minister of Labour and Employment and Planning (Shri Nanda): About half an hour.

Mr. Speaker: That means I will call upon the hon. Minister at about 2:45. Hon. Members will kindly be brief, and the time limit will be 10 minutes. I have no objection if hon. Members want to take more time, but I do not know how many more hon. Members want to take part.

There are twelve speakers. Ten minutes to each.

Some Hon. Members: It is too short.

Mr. Speaker: Fifteen minutes. Fifteen minutes for 12 Members will come to 3 hours. Ten to 15 minutes for each.

Shri Basappa (Tiptur): Yesterday, we were considering the question of various objections put forward by the newspaper proprietors to the Wage Board's award and also to the decision of the Supreme Court. From these objections, we could see that they had raised not only one objection but a series of objections. Most of these objections were all rejected by the Supreme Court. They wanted to point out that it was an encroachment on the freedom of the press and also that a big restriction is put on the right to

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† Introduced with the recommendation of the President.